

from the nationalised banks to earn her livelihood pursuing her own independent effort;

(b) whether some cases have come to the knowledge of Government in which the nationalised banks refused loans to the wives of the defaulters; and

(c) if so, the reaction of Government thereto and the steps proposed to be taken by Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) to (c). Reserve Bank of India has reported that there is no bar for the wife to have financial accommodation from the nationalised banks, if the husband has a loan liability in the bank. Women borrowers like any other borrowers can approach banks for financial assistance for any viable productive endeavour. However, under Integrated Rural Development Programme (IRDP), if a member of family is already a wilful defaulter in respect of an earlier loan, the family is not eligible for further assistance. Thus, in case husband is a wilful defaulter, his wife or any other member of his family will not be eligible for assistance under IRDP.

Members Contribution to IMF

7409. SHRI KAMAL NATH: Will the Minister of FINANCE be pleased to state:

(a) whether the executive board of the International Monetary Fund has asked member nations for substantially higher contributions than their normal subscription because of the additional responsibility that would be placed on it and the World Bank under the Brady Plan for debt reduction of developing countries; and

(b) if so, the reaction of Government

with regard thereto?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) No, Sir.

(b) Does not arise.

Demand of Income Tax Employees

7410. DR. SUDHIR ROY: Will the Minister of FINANCE be pleased to state:

(a) whether a large number of employees of Income Tax Department would be declared surplus as a result of computerisation; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA): (a) No, Sir. The computerisation in the Income-tax Department would not render its employees surplus.

(b) Does not arise.

100% EOUs Permitted to Sell In Domestic Market

7411. SHRI ANANDA PATHAK: Will the Minister of COMMERCE be pleased to state:

(a) the number of 100% foreign owned companies of 100% Export Oriented Units (EOUs) which have been allowed to sell 25% of their production in the domestic market; and

(b) the details of the companies and the products being made by them?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R.

DASMUNSI): (a) No foreign owned company has so far been granted approval for sale of products in the Domestic Tariff Area, under REP Circular No. 17/88 dt. 2-5-88.

(b) Does not arise.

Insurance Scheme for Hamlets

7412. SHRI PRAKASH V. PATIL: Will the Minister of FINANCE be pleased to state:

(a) whether Government have floated a scheme of providing insurance to the hamlets against fire at nominal cost;

(b) the details of the scheme; and

(c) the number of districts in Maharashtra so far adopted under the scheme and the steps being taken to cover the remaining districts?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) and (b). Yes, Sir. The Hut Insurance Scheme for poor families in rural areas was introduced in the country w.e.f. 1st May, 1988. The Scheme provides relief to poor families in rural areas when their huts and belongings are destroyed by fire. Poor families whose annual family income from all sources does not exceed Rs. 4,800/- are eligible under the Scheme. In the event of loss due to fire, the insurance company will pay to the insured an amount of Rs. 1,000/- for hut and Rs. 500/- for belongings in the hut destroyed by fire. The Scheme is administered through the General Insurance Corporation of India and its four subsidiaries viz. (i) National Insurance Company Ltd., (ii) New India Assurance Company Ltd., (iii) Oriental Insurance Company Ltd. and (iv) United India Insurance Company Ltd. with active collaboration of the State Governments/Union Territories. The

entire premium cost in respect of the Scheme is borne by the Central Government.

(c) The Scheme is in operation in all the districts in the country including all districts of Maharashtra since its introduction 1st May, 1988.

Diesel Engine Unit at Mysore

7413. SHRI SRIKANTHA DATTA NARASIMHARAJA WADIYAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have approved the establishment of a diesel engine manufacturing unit at Mysore;

(b) if so, the year by which the plant would be able to start commercial production;

(c) the cost of the plant; and

(d) the steps taken so far to set up that plant?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) No, Sir.

(b) to (d). Do not arise.

Slow Execution of CAD Projects in M.P.

7414. SHRI PRATAP BHANU SHARMA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Command Area Development (CAD) works of Barna-Halali and Kolar irrigation projects in Madhya Pradesh are very slow and much behind the targeted time;

(b) if so, the reasons therefor; and

(c) what effective steps are being